

**SHRI SATYASADHAN CHAKRABORTY** (Caucutta South): Recently, there is trouble in certain universities. One or two universities have been closed down. There is trouble in Aligarh also. The students are on the move. I want the Government to make a statement on that.

**MR. SPEAKER:** No Calling Attention to be discussed here; not allowed. Nothing is to be recorded without my permission.

(Interruptions)\*

**SHRI HARIKESH BAHADUR:** You told the House on that day that you had referred the matter to the Minister of Home Affairs....

**MR. SPEAKER:** You come to me and I will satisfy you.

**SHRI NIREN GHOSH:** About RAW, the employees have been arrested and suspended on a large scale. The administration has been paralysed....

**MR. SPEAKER:** It is not a question at all.

श्री धनिकलाल मंडल (झंझारपुर)

हम ने काल एटेन्शन मोशन दिया है . . .

**MR. SPEAKER:** No Call-Attention to be discussed here; come to me. Now, papers to be laid on the Table.

12.05 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND PETROLEUM ACT, REVIEW AND ANNUAL REPORT ON ANDREW YULE & CO., LTD., CALCUTTA, AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA):** On behalf of Shri Charanjit Chanana, I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 862(E) (Hindi and English versions) published in Gazette of India dated the 27th October, 1980 containing Order regarding levy of Cess on manufacture of pulp, paper, paper board and newsprint, issued under, section 9 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1486/80]

(2) A copy of the Petroleum (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 834 in Gazette of India dated the 9th August, 1980, under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT-1487/80.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979.

(ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1488/80]

(4) A copy of the Household Electrical Appliances (Quality Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 897(E) in Gazette of India dated the 17th November, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1489/80.]

\*Not recorded.

**OF SGTB KHALSA COLLEGE, DELHI,  
MEMORANDUM OF ACTION TAKEN, AND  
NOTIFICATION UNDER ALL-INDIA SER-  
VICES ACT.**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
DEPARTMENT OF PARLAMENTARY  
AFFAIRS (SHRI P. VEN-  
KATASUBBAIAH):** I beg to lay on  
the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report of the Commission of Inquiry to look into the incidents of disorderly behaviour and unlawful detention of the D.T.C. buses on the road by the students of S.G.T.B. Khalsa College, Delhi on 8th November, 1979.

(ii) Memorandum of Action taken on the findings of the above Report. [Placed in Library. See No. LT-1490/80]

(2) A copy of Notification No. G.S.R. 655(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1980 cancelling Notification Nos. G.S.R. 1153 and 1154 dated the 8th November, 1980, under sub-section (2) of section 3 of the All-India Services Act, 1951. [Placed in Library. See No. LT-1491/80]

12.06 hrs.

**STATEMENTS OF PUBLIC AC-  
COUNTS COMMITTEE**

**SHRI CHANDRAJIT YADAV  
(Azamgarh):** I beg to lay on the Table in English and Hindi versions of the following statements:—

(1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninetieth Report

(Sixth Lok Sabha) on International Film Festival.

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Ninety-third Report (Sixth Lok Sabha) on Relief of distress caused by natural calamities.

12.07 hr.

**MESSAGES FROM RAJYA SABHA**

Secretary: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1980, agreed without any amendment to the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 12th June, 1980".

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1980, agreed without any amendment to the Territorial Army (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 18th November, 1980".

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 2nd December, 1980, agreed without any amendment to the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Bill, 1980, which